2457 Hyderabad Coinage and

[Mr. Deputy Chairman.] The question is.

"That the Bill to extend the period during which Hyderabad coins and notes of the denominational value of one rupee may continue to be legal tender, to repeal the Hyderabad Paper Currency Act No. II of 1327F and to make certain other incidental provisions be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN We proceed to the clause by clause consideration of the Bill. There are no amendments of which notice has been received.

Calluse) 2, 3 and 4 were added to the Bill.

Clause 1, the Title and the Enacting Formula were added to the Bill

SHRI M C SHAH. Sir, I move:

"That the Bill be passed."

SHRI V K DHAGE: Sir, may I say something? While the debate was on, Mr. Rama Rao touched upon a point which never came up in my speech . .

MR DEPUTY CHAIRMAN. Is that the reason why you should repeat it?

Shri V K. DHAGE. Well, Sir, I will just say one sentence or two and nothing more. In the suggestions that I had made, I had never intended to make a political issue. I had looked at it purely from the financial point of view and from the point of view of the people of Hyderabad. The question of the suzerainty of the Nizam was never in my view.

SHRI RAMA RAO It was in my view

SHRI V K DHAGE The suzerainty of the Nizam, as Mr Rama Rao said, disoppeared on the day the Police Action took place I do not know whether the symbol of the suzerainty of the Nizam with the question of the coinage continuing for another two years

MR. DEPUTY CHAIRMAN. All that is unnecessary.

SHRI S N MAZUMDAR. He has been maintained by the Congress Government as the Rajpramukh.

SHRI V K DHAGE: I would rather like to reply, Sir. The point has been raised by one gentleman here and, certainly, I would like to correct the impression which he has given to this House.

MR DEPUTY CHAIRMAN: Here is the third reading of the Bill. All this is irrelevant. You may take some other occasion ...

SHRI V. K DHAGE: What other occasion will there be for me to say as to how the journalists also—in the South—were in the pay of the Nizam before the Police Action took place? In any case, if you feel it is not necessary for me to say, I shall not say it

MR DEPUTY CHAIRMAN: The question is.

"That the Bill be passed."

The motion was adopted

ANNOUNCEMENT RE SITTINGS OF THE COUNCIL

MR. DEPUTY CHAIRMAN: There will be no sittings of the Council from the 30th March to 8th April 1953. Questions admitted for the sittings of the Council for that period will be transferred to appropriate dates after the 8th of April. If any Member desires that any particular Questions given notice of by him should be put down for answer on a particular date, he may give intimation to the Secretary accordingly by Wednesday, the 1st April atternoon.

The Council stands adjourned till 8-15 v.m. on Thursday, the 9th April 1953

The Council then adjourned till a quarter past eight of the clock in the morning on Thursday, the 9th April 1953.

Editor of Debates, Rajya Sabha Secretariat.